

National Company Law Tribunal

Allahabad Bench

CP NO. 80/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE COMPANY: *Classic Infra Promoter Pvt. Ltd*

SECTION OF THE COMPANIES ACT/~~I & B~~ CODE: *241/242*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>VAIBHAV KAUSHIK</i>	<i>Advocate</i>	<i>Petitioner</i>	<i>Vaibhav Kaushik</i>
<u>2.</u>	<i>Parv Agarwal</i>	<i>Advocate</i>	<i>Respondent</i>	<i>Parv Agarwal</i>

CP No.80/ALD/2016

Sh. Vaibhav Kaushik, Advocate for the petitioner. Sh. Parv Agarwal, Advocate for the respondent. Both parties file a joint memo suggesting names of some mediators to be nominated by this Court.

Having heard the submission of counsel for both parties, we feel that there is some consensus among the parties for nomination of Sh. Anil Kumar, PCS to act as a mediator.

Considering this, Sh. Anil Kumar, PCS is hereby nominated/appointed as a mediator. He shall make effort to bring amicable settlement among the parties and submit its report so far as the terms and conditions of his appointment as a mediator is concern, necessary order follows as to be passed at appropriate stage. Both the parties are directed to make supply of complete copy of pleadings filed before this Court to the learned mediator for his perusal and shall provide him all necessary assistance.

The case is fixed for mediator Report/Progress outcome of mediation.

The matter to be listed on 29th January, 2018.

Dated:07.12.2017

Sd—
H.P. Chaturvedi, Member (Judicial)

Typed by:
Md. Zaid
(Stenographer)